

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW-BOMBAY BENCH
CIRCUIT BENCH : NAGPUR

O.A. No. 533 of 1991
T.A. No.

~~1991~~

DATE OF DECISION 18.11.91

Kunjan Tapeswar & Others Petitioner

Shri S.S.Gadge Advocate for the Petitioner(s)

Versus

U.O.I. & Others Respondent

Shri P.S.Lambat Advocate for the Respondent(s)

AM By Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *n*
2. To be referred to the Reporter or not? *n*
3. Whether their Lordships wish to see the fair copy of the Judgement? *n*
4. Whether it needs to be circulated to other Benches of the Tribunal? *u*

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH
CIRCUIT BENCH : NAGPUR

Registration O.A.No. 533 of 1991

Kunjan Tapeswar and Others Applicants

Vs.

Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. M.Y. Priolkar, Member (A)

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

Shri S.S. Ghadge, learned counsel for the applicant states that he has instructions to withdraw the application and the applicants ^{are} no longer interested in pursuing the matter. Shri P.S.Lambat, learned counsel for the applicant does not appose this prayer.

2. In view of this statement this application is dismissed as withdrawn. Sir

Member (A)

Vice-Chairman.

18th Nov., 1991, Nagpur.

(sph)